

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 9**  
**(IB)-438(PB)/2018**

**IN THE MATTER OF:**

Indian Overseas Bank  
Vs

... Applicant/Petitioner

M/s. Pixion Media Pvt. Ltd. & Ors.

... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.**

**Order delivered on 06.02.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Liquidator : Ms. Mayuri Raghuvanshi, Mr. Vyom Raghuvanshi,  
Ms. Akanksha Rathore, Ms. Dhruv Sharma, Advs.  
along with Mr. Anil Kumar (Liquidator) in I.A. No.  
445/2024

Mr. Sahil Chandra, and Mr. Parth Tiwari, Advs. in  
IA-3070/2023

For the Respondent : Mr. Mukul Tyagi, Proxy Counsel, for Ms. Asmita  
Kumar, Adv. In IA-3070/2023

**ORDER**

**IA-3070/2023**

Ld. Counsel Mr. Sahil Chandra appeared through VC on behalf of the Liquidator.

Proxy Counsel Mr. Mukul Tyagi appeared for the main Counsel Ms. Asmita Kumar on behalf of the Respondent.

At the request and with the consent of the parties, list the matter for a physical hearing **on 19.02.2024.**

**New IA-445/2024**

This is the 18th Progress Report filed by the Liquidator, the same is taken on record, subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**